

## **AC(S.B.) 06/2020**

### **Memo**

4 CFS = Rupees 20

CF paid is sufficient

No period of limitation has been prescribed for filing an appeal against the order passed by JHARKHAND EDUCATION TRIBUNAL as per order dtd. 20.04.2010 passed by the Hon'ble court in A.C.(S.B.) – 12/2008 With I.A no.- 1097/2010

However this appeal has been filed on 98 days from the date of impugned order as per calculation made at the back of vak.

Copy filed.

### **Defects:-**

- 1) Presentation form may be filled up.
- 2) Provision of law may be given.
- 3) Certificate may be filed.
- 4) Word petion may be suitably amended on the top of vak.
- 5) Parentage name of sole appellant may be corrected at memo, affidavit and vak.
- 6) Name and designation of Ld. P.O. Is missing at para-1, aggrieved and prayer portion of memo.
- 7) Word annexure-26 may be deleted at index page, page no.- 18 & 89 of this memo.
- 8) T/c of page no. 42,44,48,86 and 88 may be given.
- 9) Typed copy of page no. 36 to 40,52 to 59 and 72 to 81 are not easily readable true typed copy may be filed.
- 10) Respondent no.- 1 of this memo is not party in C.C. of Impugned order.
- 11) Complete party position may be given for all parties.

- 12) P.S. of Respondent no.- 2 & 3 may be corrected.
- 13) Date of annexure 18 given at para-1 and prayer portion of memo may be corrected.